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गृह मन्द्रालय में राज्य मन्द्री (श्री एस० डी० पाटिल) : लोक सभा में 21-2-79 को एक विधेयक नामतः विशेष न्यायालयों की स्थापना विधेयक, 1979 पुरःस्थापित किया गया है जिसमें श्रापातकाल के दौरान उन व्यक्तियों द्वारा जो देश में उच्च श्रथवा राजनैतिक पदों पर श्रासीन रहे थे, किये गये श्रपराधों तथा ऐसे श्रपराधों के करने से संबंधित श्रन्य व्यक्तियों पर मुकदमा चलाने के लिए विशेष न्यायालयों की स्थापना करने की व्यवस्था है।

†|THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): A Bill to establish special courts to provide for trail of offences committed during the Emergency by persons who have held high or political offices in the country and others connected with the commission of such offences, namely, the Special Courts Bill, 1979 has been introduced in the Lok Sabha on 21-2-1979.]

### Launching of Second Indian satellite

264. SHRI MULKA GOVINDA REDDY: Will the PRIME MNNISTER be pleased to state:

- (a) what are the details of the programme for launching the second Indian satellite:
- (b) what is likely venue of launching the satellite;
- (c) whether the programme for launching the satellite is according to the schedule; and
- (d) whether the project for the purpose is being undertaken in cooperation with foreign scientists?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The Second Indian Satellite will be an experimental remote sensing satellite which will make it possible to initiate studies in various resource management activities.

- (b) The Satellite will be launched from USSR.
- (c) Due to complex technical problems, the second Indian Satellite is now planned to be launched in 1979, the exact date being dependent upon the results of the complex testing of the spacecraft which is under progress.
- (d) The project has been undertaken in co-operation with the USSR Academy of Sciences which will provide the rocket carrier and the launch facilities. The satellite is fully designed and fabricated by Indian Scientists and engineers.

# Supply of uranium for Tarapur atomic power station

265. SHRI MULKA GOVINDA REDDY:

SHRIMATI LEELA
DAMODARA MENON:
SHRI BHUPESH GUPTA:
SHRI JAGJIT SINGH
ANAND:

Will the PRIME MINISTER be pleased to state:

- (a) whether the supply of 16.8 tonnes of enriched uranium for Tarapur atomic power station expected to be received from USA in October, 1978 is still under consideration of that country's Nuclear Regulatory Commission;
- (b) whether a further application of India for the supply of another 19.8 tonnes nuclear fuel has not yet been forwarded by the U.S. Government to the Nuclear Regulatory Commission for consideration;
- (c) whether the delay in supplying enriched uranium by the USA would upset the schedule at the nuclear fuel fabrication plant at Hyderabad and also affect the working of the Tarapur plant; and
- (d) whether Government have taken any measures to see that the delay in the supply of enriched uranium from USA does not affect the working of Tarapur plant?

<sup>†[]</sup> English translation.

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THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) The delay in the receipt of the consignment of 16.8 tonnes of enriched uranium has already had an adverse effect on production schedules of the Nuclear Fuel Complex in Hyderabad from 15 December, 1978, which has consequently affected the efficient operation of the Tarapur Atomic Power Station.
- (d) Government will take all measures necessary to ensure the continued operation of the Tarapur Station.

#### Crimes in Delhi

- 266. SHRIMATI LEELA DAMO-DARA MENON: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the crime situation in Delhi during 1978 with details of murders, robberies, dacoities, kidnappings, thefts and acts of sabotage as compared to that in 1976 and 1977;
- (b) what are the reasons if any, for increase in the incidence of crimes; and
- (c) what remedial steps Government are taking in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) The requisite crime figures are given below:—

Crime Head	1976	1977	1978
Dacoity	3	21	70
Murder	120	184	182
Robbery	142	354	667
Kidnapping	328	471	649
Thefts	23,284	21,678	25,281
Act of sahotage	••	9	9

- (b) For obvious reasons figures during the emergency period cannot be compared with that during the normal period. The crime situation at present is well under control and there is no cause for concern. Among the important causes for the increase in crime are the socio-economic conditions. the large floating population. over-crowding in certain areas, lack of adequate employment opportunities. increase in population, coming up of new resettlement colonies, free registration of cases and release of bad characters after the revocation of the gency.
- (c) Various steps have been taken to check the crime. These include intensifying patrolling both foot and mobile in the crime affected areas, detailing pickets at strategic places, maintaining strict vigilance activities of known criminals and stepping up externment proceedings, launching special drive against persons carrying long knives and such other weapons, developing criminal intelligence units for which a special centralised squad has also been set up and setting up a vigilance squad to check eve-teasing and pickpocketing.

## Holsting of former princely family flag at Jaipur palace

## 267. SHRI S. KUMARAN: SHRI JAGJIT SINGH ANAND:

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the fact that Shri Bhawani Singh son of the former ruler of Japur has been hoisting the flag of the former princely family on the city palace, Japur, his residence; and
- (b) whether this has been permitted by the authorities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS